HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY, THE TWENTIETH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 30792 OF 2023

Between:

1. Ganda Arundathi, W/o. Gunda Sudharshan Reddy, Age- 61 years, Occupation- Homemaker, R/o. 302, Jubilee Enclave, Neonera Apartment, Madhapur, Telangana- 500081.
2. Karthik Reddy Gunda, S/o. G. Sudharshan Reddy, Age- 41 years, Occ- Agriculture, R/o. Fiat No.205. Nestcon Flamingo, Gautami Enclave. Kondapur. Hyderabad-500084

...PETITIONERS

AND

1. The State of Telangana, Rep. by its Principal Secretary to Government, Revenue Department, Secretariat Building, Hyderabad, Telangana-500063.
2. The State of Telangana, Rep. by its Principal Secretary to Government, industries Department, Secretariat Building, Hyderabad, Telangana-500063.
3. The State of Telangana, Rep. by its Secretary to Government, Department of Agriculture, Secretariat Building, Hyderabad, Telangana-500063
4. The State of Telangana, Rep. by its Principal Secretary to Government, Environment and Forest Department, Secretariat Building, Hyderabad, Telangana-500063.
5. District Collector, RangaReddy District.
6. Revenue Divisional Officer, Keshampet Mandal, Ranga Reddy District.
7. Telangana State Pollution Control Board, Rep., by its Chief Environmental Engineer. Board Office, A-3 Industrial Estate, Sanath Nagar, Hyderabad
8. M/s. The Sundar Ispat Limited, Rep.by its Director Sri Mukundlal Agarwal. Located at Sy.No. 268A1276, Ippalapaili village. Kesampet Mandel, Range Reddy District, Having its registered office at 2-1-41, Tobacco Bazar, Secunderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction more particularly one in the nature of a Writ of Mandamus declaring the action of the respondents in not issuing closure orders to the Sundar Ispat Limited despite causing irreparable loss to the environment and more particularly to the Petitioners agricultural land as illegal,

arbitrary, in violation of Article 21 under the Constitution of India, and in violation of principles of natural Justice and Consequently direct the respondent authority to forthwith issue closure orders to the Sundar Ispat Limited.

IA NO: 1 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent authority to consider the representation submitted by the petitioner dt.13/09/2023, pending outcome of the main Writ Petition.

IA NO: 2 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent authority to not carry any production activities and maintain status quo, pending outcome of the main writ petition.

Counsel for the Petitioners: SRI ABDUL AZAM KHAN FOR SRI MOHD BASEER RIYAZ
Counsel for the Respondent Nos.1,5 & 6: M/s. T.SWETCHA, AGP FOR REVENUE
Counsel for the Respondent No.2: SRI A.ANANTHASEN REDDY, GP FOR INDUSTRIES
Counsel for the Respondent No.3: GP FOR AGRICULTURE
Counsel for the Respondent No.4: SRI G.VEERASWAMY, GP FOR ENVIRONMENT
Counsel for the Respondent No.7: SRI ZEESHAN ADNAN MAHMOOD, SC FOR TSPCB
Counsel for the Respondent No.8: SRI VIJAY ASHRIT

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.30792 of 2023

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri Abdul Azam Khan, learned counsel appearing for Sri Mohd. Baseer Riyaz, learned counsel for the petitioners; Ms.T.Swetcha, learned Assistant Government Pleader for Revenue, for respondent Nos.1, 5 and 6; Sri A.Ananthasen Reddy, learned Government Pleader for Industries for respondent No.2; Sri G.Veeraswamy, learned Government Pleader for Environment Department, for respondent No.4 and Sri Zeeshan Adnan Mahmood, learned Standing Counsel for Telangana State Pollution Control Board, for respondent No.7.

2. During the course of hearing, learned counsel for the parties jointly urged that this writ petition may be disposed of in terms of the order passed by a Bench of this Court in W.P.No.2951 of 2005, dated 10.09.2024.

3. In view of the consensus arrived at between the parties, this writ petition is **disposed of** in terms of the order passed in

W.P.No.2951 of 2005, dated 10.09.2024. The directions contained in the aforesaid order shall *mutatis mutandis* apply to this case with full force. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/- K. AMMAJI
ASSISTANT NREGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary to Government, Revenue Department, Secretariat Building, Hyderabad, Telangana, State of Telangana -500063.
2. The Principal Secretary to Government, industries Department, Secretariat Building, Hyderabad, Telangana, State of Telangana -500063.
3. The Secretary to Government, Department of Agriculture, Secretariat Building, Hyderabad, Telangana, State of Telangana -500063
4. The Principal Secretary to Government, Environment and Forest Department, Secretariat Building, Hyderabad, Telangana, State of Telangana -500063.
5. District Collector, RangaReddy District.
6. Revenue Divisional Officer, Keshampet Mandal, Ranga Reddy District.
7. Chief Environmental Engineer. Board Office, A-3 Industrial Estate, Sanath Nagar, Hyderabad, Telangana State Pollution Control Board,
8. One CC to SRI MOHD BASEER RIYAZ, Advocate [OPUC]
9. One CC to SRI ZEESHAN ADNAN MAHMOOD, SC FOR TSPCB [OPUC]
10. Two CCs to GP FOR REVENUE, High Court for the State of Telangana, at Hyderabad. [OUT]
11. One CC to SRI VIJAY ASHRIT, Advocate [OPUC]
12. Two CCs to GP FOR REVENUE, High Court for the State of Telangana, at Hyderabad. [OUT]
13. Two CCs to GP FOR INDUSTRIES, High Court for the State of Telangana, at Hyderabad. [OUT]
14. Two CCs to GP FOR AGRICULTURE, High Court for the State of Telangana, at Hyderabad. [OUT]
15. Two CD Copies

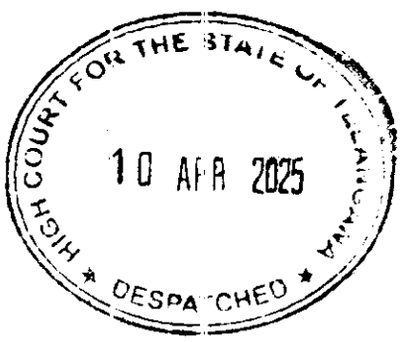
PSK.
GJP

HIGH COURT

DATED:20/02/2025

ORDER

WP.No.30792 of 2023



DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

12
G.B
18/3/25